

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

CP(IB) No 77/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:

IDBI Bank

...Financial Creditor

Vs

M/s. Trichy Tanjavur Expressways Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. A.H. Krishna for the Financial Creditor present. Ld. Counsel Mr. P Vikram for the Corporate Debtor present.

Ld. Counsel for the Corporate Debtor submits that fresh OTS proposal dated 29.11.2022 has been submitted to the General Manager IDBI, Hyderabad and the Corporate Debtor is yet to know the outcome of the same. A copy of the said letter is also filed as annexure 8. However, Ld. Counsel for the Financial Creditor states that he has no information, of pendency with the Bank. We, therefore direct both sides to get ready on the next date of hearing.

List the matter on 16.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)